



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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নং 254 দিশপুৰ, শুক্ৰবাৰ, 18 মে', 2018, 28 ব'হাগ, 1940 (শক)  
No. 254 Dispur, Friday, 18th May, 2018, 28th Vaisakha, 1940 (S.E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

## NOTIFICATION

The 16th May, 2018

**No. LGL. 9/2018/6.**— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 9th May, 2018** is hereby published for general information.

**ASSAM ACT NO. XV OF 2018**  
(Received the assent of the Governor on 9th May, 2018)

**THE ASSAM NON-GOVERNMENT EDUCATIONAL INSTITUTIONS  
(REGULATION OF FEES) ACT, 2018.**

**AN  
ACT**

to make provision for fixation of fees for the non-government educational institutions in the State of Assam.

**Preamble**

Whereas it is expedient to make provision for fixation of fees for the Non-Government Educational Institutions in the State of Assam and the matters connected therewith and incidental thereto.

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:

**CHAPTER I  
PRELIMINARY**

**Short title,  
extent and  
commencement.**

1. (1) This Act may be called the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

**Definitions**

2. In this Act, unless the context otherwise requires,-
  - (a) "academic year" means the year specified by the Government or, as the case may be, by any Board or Council to which respective institution is affiliated;
  - (b) "educational district" means an educational district, as may be specified by the Government in the Official Gazette;
  - (c) "elementary education" means the education from Class I to Class VIII;
  - (d) "employee" means a teacher and includes every other employee working in a non-government educational institution;
  - (e) "existing school" means a recognized non-Government educational institution which is in existence at the commencement of this Act;
  - (f) "Fee or Fee Structure" means any amount, by whatever name called, collected, directly or indirectly, by a school for admission of a student to any Standard or course of study and includes,-
    - (i) Tuition fee;
    - (ii) Term fee, which shall not exceed one month tuition fee per term;
    - (iii) Library fee and deposit;

